

(a) the number of young artists who have been given scholarships in the age group of 18-35 years in the field of Music, Art, Dance, Painting, Sculpture, Drama and Folk during each of the last three years;

(b) the details of assistance given to them, year-wise;

(c) whether there is any plan to increase the assistance to these artists in future; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) The number of young artists granted scholarships during the last three years is as follows:

Year	No. of awards
1995-96	200
1996-97	200
1997-98	250

(b) The amount released to the scholars during the last three years is as follows:

1995-96	—	Rs. 44.66 lakhs
1996-97	—	Rs. 45.68 lakhs
1997-98	—	Rs. 98.63 lakhs

(c) No Sir.

(d) Doesn't arise.

#### Experiments to use Honsel Oil

2042. SHRI S. MALLIKARJUNIAH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government are aware of the fact that scientists of the Tata Institute, Bangalore, have conducted experiments to use Honsel Oil on diesel to run the cars;

(b) if so, the details thereof;

(c) whether the oil is feasible and efficient; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Department of Science & Technology is aware of some research work being done at Indian Institute of Science, Bangalore.

(b) Indian Institute of Science, Bangalore is implementing the project entitled "Sustainable Transformation of Rural Areas" (SuTRA), which has been sponsored by the Ministry of Non-Conventional Energy Sources (MNES), Government of India, and the Department of Rural Development and Panchayat Raj, Government of Karnataka. As part of this project, the institute has conducted experiments to use seed oil from locally grown trees, particularly Honge (Pongamia Pinnata-Karanj, in Hindi) in five village houses to generate electricity in small quantities for providing illumination to the village houses and for pumping drinking water. This was reported to the National Committee for Monitoring SuTRA, constituted by MNES, and the Committee has approved the use of these oils as diesel substitutes in the current project.

(c) and (d) Honsel oil, after being cleaned to remove particulars of oil cake and other impurities has been used in five diesel generators of capacities varying from 3.5 to 10 KW. About 3500 litres of Honsel oil have been used and 4500 KWh (units) of electricity have been generated. The calorific value of this oil is slightly less than that of diesel. About 1.1 litre of Honsel oil is required to replace one litre of diesel. Honsel oil burns reasonably well in the engines and gives a cleaner exhaust during visual inspection. Because of its small moisture content, the engine also develops marginally better thermodynamic efficiency due to better disintegration of oil droplets.

#### Prosecution against the Central Security Force

2043. SHRI MUFTI MOHAMMED SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases submitted by J & K Government for sanction of prosecution against the Central Security Forces, in J&K State since 1992; and

(b) the details of cases in which sanction for prosecution has been approved till date?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Information is being collected and will be laid on the Table of the House.

[Translation]

**SC/ST Status to Rajau Dhobhi Community**

2044. SHRI DADA BABURAO PARANJPE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government are aware that the "Rajau" Dhobi community of Madhya Pradesh are recognised as Scheduled Castes in only three districts and in rest of the districts they are recognised as a backward community;

(b) if so, the reasons therefor;

(c) whether the Government propose to abolish regional limitations;

(d) if so, the time by which it is likely to be abolished; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) No Sir. However "Dhobi" and not "Rajau" Dhobi community has been specified as Scheduled Caste in Bhopal, Raisen and Sehore districts of Madhya Pradesh. Dhobi community is included in the list of Backward classes in Madhya Pradesh except the three districts mentioned above.

(c) and (d) No Sir.

(e) Region-wise specifications are made in accordance with Article 341 of the Constitution of India.

[English]

**74th Amendment**

2045. SHRI G. GANGA REDDY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the State Government of Andhra Pradesh has pointed out resource crunch to discharge their duties

for water supply, sanitation etc. under the 74th Amendment Act;

(b) if so, the details thereof; and

(c) the action taken by the Union Government to assist the State Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) No, Sir.

(b) and (c) Do not arise.

**Withdrawal of Clauses of Rehabilitation**

2046. SHRI PRASAD BABURAO TANPURE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether some NGOs have urged the Government to withdraw some impracticable clauses of the Rehabilitation Council of India Act, 1993;

(b) if so, the reaction of the Government thereto;

(c) whether standardisation of training for rehabilitation by professionals is hampering work in rehabilitation sector;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Yes, Sir.

(b) An Expert Committee has been constituted comprising prominent NGOs and rehabilitation experts to examine various provisions of the Act. The Expert Committee has submitted its recommendations and further action is being taken on the same.

(c) Does not arise.

(d) Does not arise.

(e) Does not arise.